

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/778/ND/2022

IN THE MATTER OF:

Schneider Electric India Private Limited	...	Applicant
Versus		
Sarkun Solar Private Limited	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 19.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Geetali Hazarika, Adv.
For the Respondent	: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Sourya Shyam, Mr. Sagar Thakkar, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Operational Creditor and Learned Counsel for the Corporate Debtor. Learned Counsel for the Corporate Debtor has filed his reply admittedly, with some delay, therefore, Learned Counsel is directed to file delay condonation application in this matter. Now the matter is posted to 10.07.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)